NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P. No. 13/(MAH)/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.09.2017

NAME OF THE PARTIES: M/s. Man Industries (India) Ltd. & Ors.

M/s. Man Infraprojects Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241-242 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

Adv. Aditya Pimple , alw Adv. vinita Hombalkar Adv. Sayalee Kulkaoni ilb orbit Law services Fox Respondents

Elw

Adv Gaurey Shah alw Adv Meghne Row i 16 Vertices Partners for pelitioners

ORDER

TCP No. 13/397-398/NCLT/MB/MAH/2016

CP No. 67/397-398/NCLT/MB/MAH/2016

TCP No. 14/213/NCLT/MB/MAH/2017

For the Respondent's side stated that they need to file a reply in TCP

14/2017, at their request, 2 weeks' time has been given hereof for filing reply and

rejoinder, if any, 2 weeks thereafter.

List TCP 13/2016, CP 67/2016 and TCP 14/2017 along with other application

for hearing on 06.10.2017.

Since the parties have reported that several developments have been taken

place after filing this CP, both parties are at liberty to file additional affidavits

bringing subsequent facts to the light of this Bench within 15 days hereof and if at

all any of them wants to reply to those subsequent affidavits, parties are at liberty

to answer to those affidavits within 15 days from thereafter.

List this matter on 06.10.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)